

NOTICE

In order to reduce the physical presence of lawyers and litigants due to the prevailing situation of COVID-19 and considering the precautionary measures due to COVID-19, IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters physically at **High Court of Bombay at Goa**, with effect from **4th October 2021 to 17st October 2021** (on working days) between **10.30 a.m. to 1.30 p.m.** and from **2.30 p.m. to 4.30 p.m.**

1	<p>The Hon'ble Shri. Justice M. S. SONAK AND The Hon'ble Smt. Justice M. S. JAWALKAR</p> <p>Commercial Appellate Division Bench (MONDAY to WEDNESDAY) (Regular Division Bench)</p> <p>DIVISION BENCH-I</p> <p>Court Room No. 2</p>	<p>For admission, hearing and order matters therein :-</p> <p>Civil and Criminal matters and applications therein pertaining to Division Bench</p>
2	<p>The Hon'ble Shri. Justice M. S. SONAK</p> <p>THURSDAY AND FRIDAY</p> <p>(Single Bench-I)</p> <p>Court Room No. 2</p>	<p>For admission, hearing and order matters therein :-</p> <p>(1) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996.</p> <p>(2) Matters Under Companies Act, 1956 and Companies Act, 2013.</p> <p>(3) Final Hearing of First Appeals and Second Appeals of Even Years.</p>
3	<p>The Hon'ble Shri. Justice MANISH PITALE AND The Hon'ble Smt. Justice M. S. JAWALKAR</p> <p>FRIDAY</p> <p>(Special Division Bench)</p> <p>DIVISION BENCH-II</p> <p>Court Room No. 3</p>	<p>To hear and dispose of the matters of the Division Bench, wherein the Hon'ble Shri. Justice M. S. Sonak has passed orders of recusal.</p>

4	<p>The Hon'ble Shri. Justice MANISH PITALE</p> <p>MONDAY TO THURSDAY</p> <p>(Single Bench-II)</p> <p>Court Room No. 3</p>	<p>For admission, hearing and order matters therein :-</p> <p>On Monday and Tuesday</p> <p>(A) All Civil matters pertaining to single bench and not assigned to any other Court.</p> <p>(B) Final hearing of First Appeals and Second Appeals of Odd years.</p> <p>(C) To hear and dispose of the matters pertaining to the Single Bench (Civil) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal.</p> <p>On Wednesday and Thursday</p> <p>(A) All Criminal matters pertaining to single bench and not assigned to any other Court.</p> <p>(B) To hear and dispose of the matters pertaining to the Single Bench (Criminal) wherein the Hon'ble Shri. Justice M. S. Sonak has passed order of recusal.</p>
5	<p>The Hon'ble Smt. Justice M. S. JAWALKAR</p> <p>THURSDAY</p> <p>(Single Bench-III)</p> <p>Court Room No. 4</p>	<p>Final hearing of Criminal Appeals of odd years.</p>

NOTE

1. In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021 and subsequent modifications thereto.**
2. The Special Procedure for physical hearing is published on Bombay High Court Website for the information of Advocates and Parties-in-person.
3. The Advocates and parties-in-person should follow strictly the instructions in the Special Procedure.

Dated 24th September 2021
High Court, Appellate Side
Bombay

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By Order,
Sd/-
(V. R. Kachare)
Registrar (Judicial-I)